

IN THE COURT OF DUTY METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR. No. 631/2021
U/s 379/356/34 IPC
PS Mundka
State Vs. 1. Karan Singh
2. Jatin Lakra
3. Abhishek @ Kala

16.07.2021

Present: None for the State.
IO/SI Rajbir Singh alongwith case file.
Accused persons are produced through VC.
Ld. Counsel for the accused Karan.
An application for one day police custody remand
has been filed by the IO.
Arrest memo perused.

Ld. Counsel for the accused Karan strongly opposes
the application for police custody remand.

Application perused. Submission heard.

Keeping in view of reason stated in the application
and submission of IO, all the accused are remanded for one day
police custody as there are sufficient reasons for the same to
recover case property. IO is directed to get the accused medically
examined as per the law.

All the accused be produced before the concerned
court / Duty MM on 17.07.2021.

Copy of this order be given Dasti to the IO as prayed.

(Dr. OMPAL SHOKEEN)
Duty MM (West)
THC, Delhi / 16.07.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

eFIR No. 016070/2021
PS : Nihal Vihar
U/s:- 379/411 IPC
State Vs. Badal @ Panja
Date:- 16.07.2021

Present: None for the State.
IO/HC Anil Kumar is present with case file.
Accused Badal produced through VC.

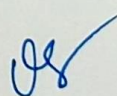
IO has filed an application for 14 days JC of the accused.

In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences, he may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

Therefore, the accused is remanded to judicial custody till 30.07.2021.

Accused be produced before the concerned Court/Duty M.M. on 30.07.2021.

Copy of this order be given Dasti to I.O.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
16.07.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 784/2021

PS : Nihal Vihar

U/s:- 323/342/452/506/34 IPC

State Vs. Adesh Kumar @ Bittu

Date:- 16.07.2021

Present: None for the State.

IO/SI Rakesh Kumar is present with case file.

Shri Ankit Kumar, Ld. Counsel for the accused.

Accused Adesh Kumar @ Bittu produced in PC.

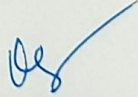
IO has filed an application for 14 days JC of the accused.

In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences, he may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

Therefore, the accused is remanded to judicial custody till 30.07.2021.

Accused be produced before the concerned Court/Duty M.M. on 30.07.2021.

Copy of this order be given Dasti to I.O.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
16.07.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 49/2021
PS : Khyala
State Vs. Ramit Arora and Lalit Yadav
U/s 448/420/120B/34 IPC

16.07.2021

Present : Ms. Meenu, Wife of the complainant is present.
Shri Deepak Ghai, Ld. Counsel for the accused.
IO/SI Tinku Shokeen is present.
Accused produced after fresh arrest.
IO has filed an application for 14 days JC of both the accused.
Ld. Counsel for the accused filed an application for bail on
behalf of both the accused.

IO stated that accused have been in unlawful possession of
property bearing No. WZ-108, Khyala Village, New Delhi and both the
accused continuously doing the offence which cause a wrongful gain to the
accused and wrongful loss to the complainant. IO further submitted that both
the accused did not co-operate during the interrogation.

Ld. Counsel for both the accused submitted that the accused
person has been falsely implicated in the present case and the accused Lalit
Yadav is a bonafide purchaser of the property and had paid full consideration
amount to the seller i.e. Shivani Dilawari. Ld. Counsel for the accused further
stated that the accused Ramit Arora was tenant in the property and not part
of any conspiracy with other co-accused persons. Ld. Counsel for the
accused also submitted that a Civil dispute was pending before the Hon'ble
High Court as a Civil Suit CS(OS)19/21 and the NDOH in the matter is
05.08.2021.

Wife of the complainant also present in the court and stated
that all the accused person in the present matter are threatening and
pressuring them on daily basis with regard to the disputed property in the

16/7/21
Shri Deepak
Ghai.

copy of
order
received
16/7/21

-2-

present case and requested not to grant bail to the accused persons.

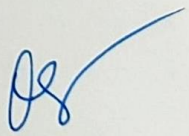
Application, case file and arrest memo perused.

Submission heard from IO, wife of complainant and Ld. Counsel for both the accused.

Considering the facts and circumstances of the present case, no fruitful purpose will be served by keeping both the accused in custody, hence, they are released on bail subject to furnishing a bail bond to the sum of Rs. 25,000/- with one surety of the like amount subject to following condition: -

1. that both the accused shall not threaten or pressurized the complainant or any member of the complainant family in any way;
 2. that they shall not tamper or intimidate the witnesses;
 3. that they shall participate in the proper investigation of the offence;
 4. that he shall appear on each and every date of hearing;
 5. that they shall not make any inducement threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the court or to the police officer;
- that he shall furnish his address as and when he changes the same.

Copy of this order be also sent to IO and to Ld. Counsel for applicant/accused, as prayed for.


(Dr. OMPAL SHOKEEN)
Duty MM, West Dist, THC, Delhi
16.07.2021.

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 454/2021

PS : Ranhola

U/s:- 33/38 Delhi Excise Act

State Vs. Ritesh

Date:- 16.07.2021

Present: None for the State.
IO/HC Rupender Singh is present with case file.
Accused Ritesh produced after fresh arrest.

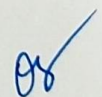
IO has filed an application for 14 days JC of the accused.

In view of the reasons stated in the application there are sufficient grounds that one of the co-accused is absconding and the present accused may commit further offences, he may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

Therefore, the accused is remanded to judicial custody till 30.07.2021.

Accused be produced before the concerned Court/Duty M.M. on 30.07.2021.

Copy of this order be given Dasti to I.O.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
16.07.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 17357/2021

PS : Paschim Vihar (West)

U/s:- 379/411 IPC

State Vs. Wasim

Date:- 16.07.2021

Present: None for the State.
IO/HC Umesh Kumar is present with case file.
Accused Wasim produced after formal arrest.

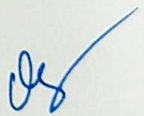
IO has filed an application for 14 days JC of the accused.

In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences, he may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

Therefore, the accused is remanded to judicial custody till 30.07.2021.

Accused be produced before the concerned Court/Duty M.M. on 30.07.2021.

Copy of this order be given Dasti to I.O.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
16.07.2021

IN THE COURT OF DUTY METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR. No. 454/2021
U/s 33/38 Delhi Excise Act
PS Ranhola
State Vs. Baban

16.07.2021

Present: None for the State.
IO/HC Rupender alongwith case file.

IO filed an application for issuance of NBW against the accused.

Application perused and sufficient grounds are made out for issuance of NBW against the accused.

Let NBW be issued against the accused, returnable on 04.08.2021.


(Dr. OMPAL SHOKEEN)
Duty MM (West)
THC, Delhi / 16.07.2021

IN THE COURT OF DUTY METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR. No. 319/2021
U/s 380/454/34 IPC

PS Hari Nagar
State Vs. 1. Irshad @ Tinku Bangali
2. Jai Siya Ram
3. Shaikh Sharukh

16.07.2021

Present: None for the State.
IO/SI Jhabbu Ram alongwith case file.
Accused Jai Siya Ram, Irshad and Shaikh Sharukh
produced through VC.

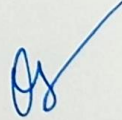
An application for two days police custody remand
has been filed by the IO.

Arrest memo perused.

Keeping in view of reason stated in the application
and submission of IO, all accused are remanded for two days
police custody as there are sufficient reasons for the same to
recover case property. IO is directed to get the accused medically
examined as per the law.

All accused be produced before the concerned
court / Duty MM on **18.07.2021**.

Copy of this order be given Dasti to the IO as prayed.



(Dr. OMPAL SHOKEEN)
Duty MM (West)
THC, Delhi / 16.07.2021

IN THE COURT OF DUTY METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR. No. 34/2021
U/s 454/380/34 IPC
PS Hari Nagar

State Vs. Irsad @ Tinku Bangali and Jai Siya Ram

16.07.2021

Present: None for the State.
IO/SI Jhabbu Ram alongwith case file.
Accused Jai Siya Ram, Irshad @ Tinku Bangali
produced through VC.

An application for two days police custody remand
has been filed by the IO.

Arrest memo perused.

Keeping in view of reason stated in the application
and submission of IO, both the accused are remanded for two
days police custody as there are sufficient reasons for the same
to recover case property. IO is directed to get the accused
medically examined as per the law.

Both the accused be produced before the concerned
court / Duty MM on 18.07.2021.

Copy of this order be given Dasti to the IO as prayed.

Received order copy
Jhabbu Ram
PS Hari Nagar

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(Dr. OMPAL SHOKEEN)
Duty MM (West)
THC, Delhi / 16.07.2021

IN THE COURT OF DUTY METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR. No. 36/2021
U/s 454/380/34 IPC
PS Hari Nagar

State Vs. Irsad @ Tinku Bangali

16.07.2021

Present: None for the State.
IO/SI Jhabbu Ram alongwith case file.
Accused Jai Siya Ram, Irshad and Shaikh Sharukh
produced through VC.

An application for two days police custody remand
has been filed by the IO.

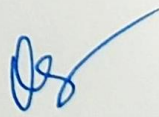
Arrest memo perused.

Keeping in view of reason stated in the application
and submission of IO, all accused are remanded for two days
police custody as there are sufficient reasons for the same to
recover case property. IO is directed to get the accused medically
examined as per the law.

All accused be produced before the concerned
court / Duty MM on 18.07.2021.

Copy of this order be given Dasti to the IO as prayed.

Received order copy
Jhabbu Ram
P.S. Hari Nagar


(Dr. OMPAL SHOKEEN)
Duty MM (West)
THC, Delhi / 16.07.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 110/2021

PS : Khyala

U/s:- 33/38/58 Delhi Excise Act

State Vs. Deepak

Date:- 16.07.2021

Present: None for the State.

IO/ASI Vijay Kumar is present with case file.

Ld. Counsel for the accused is present.

Accused Deepak present in court.

Ld. Counsel for the accused filed an application for surrender of the accused alongwith bail application.

IO has filed an application for 14 days JC of the accused.

IO strongly opposed the bail application of the accused Deepak in the present matter as he never joined investigation after on one occasion and accused may cause the evidence of the offence to disappear or temper with such evidence.

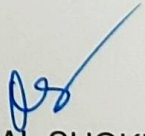
At this stage, the Ld. Counsel for the accused requested that the bail application of the accused to be sent to the concerned court for listing on 17.07.2021 at 02:00 PM. Heard and allowed.

In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences, he may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

Therefore, the accused is remanded to judicial custody till 30.07.2021.

Accused be produced before the concerned Court/Duty M.M. on 30.07.2021.

Copy of this order be given Dasti to I.O.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
16.07.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 612/2021

PS : Rajouri Garden

U/s:- 25/54/59 Arms Act

State Vs. Ankit Bhalla

Date:- 16.07.2021

Present: None for the State.

IO/HC Pramod Singh is present with case file.

Accused Ankit Bhalla produced after fresh arrest.

IO has filed an application for 14 days JC of the accused.

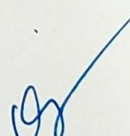
In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences, he may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

Therefore, the accused is remanded to judicial custody till 30.07.2021.

Accused be produced before the concerned Court/Duty M.M. on 30.07.2021.

Copy of this order be given Dasti to I.O.

Received
H c Pramod
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(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
16.07.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

eFIR No. 16482/2017
PS – Nihal Vihar
U/s – 379 IPC

16.07.2021

Present : None for the State.

IO/HC Ramesh Kumar is present with case file.

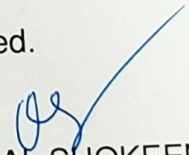
An application is moved by the IO / HC Ramesh Kumar for interrogation of accused Aarif and Arshan. Considering that the disclosure statement has been made in another matter about the offence in the present case, the application is allowed and IO is granted permission to interrogate the accused on 19.07.2021.

Both accused are lodged at Mujjafarnagar, UP in FIR No. 285/2021 u/s 307/482/414 IPC PS Khatoli.

Jail Superintendent, Mujjafarnagar, UP is directed to allow the IO to interrogate the accused as per rules on 19.07.2021.

If required after interrogation, IO may arrest the accused as per the applicable guidelines for fresh arrest and produce him within 24 hours before Court.

Copy of the order be given dasti, as prayed.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
16.07.2021

Received
for
He. Ramesh Kumar
NA 1218/03

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

eFIR No. 00363/2020
PS – Mundka
U/s – 379 IPC

16.07.2021

Present : None for the State.

IO/HC Thakur Das is present.

An application is moved by the IO / HC Thakur Das for interrogation of accused Tirlangi Shankar and Girish D.K. Considering that the disclosure statement has been made in another matter about the offence in the present case, the application is allowed and IO is granted permission to interrogate the accused on 19.07.2021.

The accused is lodged at Tihar Jail in DD No. 5 dated 20.06.2021 u/s 41.1(A) Cr.P.C.

Jail Superintendent, Tihar Jail is directed to allow the IO to interrogate the accused as per rules on 19.07.2021.

If required after interrogation, IO may arrest the accused as per the applicable guidelines for fresh arrest and produce him within 24 hours before Court.

Copy of the order be given dasti, as prayed.

Thakur
16/7/21


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
16.07.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 552/2021
PS : Tilak Nagar
U/s:- 356/379/34 IPC
State Vs. Akbar @ Shanu

Date:- 16.07.2021

Present: None for the State.
IO/HC Rameshwar is present with case file.
Accused Akbar @ Shanu produced after fresh arrest.

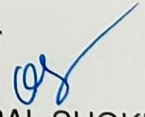
IO has filed an application for 14 days JC of the accused.

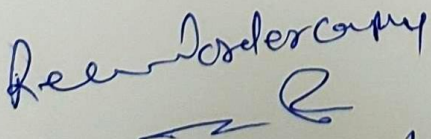
In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences, he may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

Therefore, the accused is remanded to judicial custody till 30.07.2021.

Accused be produced before the concerned Court/Duty M.M. on 30.07.2021.

Copy of this order be given Dasti to I.O.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
16.07.2021


He Rameshwar
103914
PS Tilak Nagar
Dt 16/7/21

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 34482/2018
PS – Nihal Vihar
U/s – 379 IPC

16.07.2021

Present : None for the State.

HC Pradeep is present on behalf of IO/HC Rishi Ram.

An application is moved by the IO / HC Rishi Ram for interrogation of accused Kunal @ Annu. Considering that the disclosure statement has been made in another matter about the offence in the present case, the application is allowed and IO is granted permission to interrogate the accused on 19.07.2021.

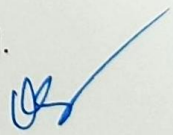
The accused is lodged at Tihar Jail in DD No. 37A dated 09.07.2021 u/s 41.1(D) Cr.P.C.

Jail Superintendent, Tihar Jail is directed to allow the IO to interrogate the accused as per rules on 19.07.2021.

If required after interrogation, IO may arrest the accused as per the applicable guidelines for fresh arrest and produce him within 24 hours before Court.

Copy of the order be given dasti, as prayed.

Received.
Ru
HC Pradeep Kumar
16/07/2021


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
16.07.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 431/2021
PS : Moti Nagar
U/s:- 392/411 IPC
State Vs. Mohd. Tarbej
Date:- 16.07.2021

Present: None for the State.
IO/ASI Mangtu Ram is present with case file.
Accused Mohd. Tarbej produced after fresh arrest.

IO has filed an application for 14 days JC of the accused.

In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences, he may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

Therefore, the accused is remanded to judicial custody till 30.07.2021.

Accused be produced before the concerned Court/Duty M.M. on 30.07.2021.

Copy of this order be given Dasti to I.O.

Order passed
[Signature]
PS M. Nagar
dt 16/7/21

[Signature]
(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
16.07.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 52/2021

PS : Punjabi Bagh

U/s:- 379/411 IPC

State Vs. Akhil @ Kapil

Date:- 16.07.2021

Present: None for the State.
HC Sidheshwar is present with case file.
Accused Akhil @ Kapil produced from PC.

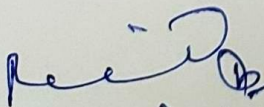
IO has filed an application for 14 days JC of the accused.

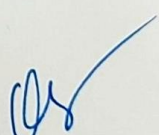
In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences, he may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

Therefore, the accused is remanded to judicial custody till 30.07.2021.

Accused be produced before the concerned Court/Duty M.M. on 30.07.2021.

Copy of this order be given Dasti to I.O.


H.C. Sidheshwar
11/29/21


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
16.07.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

eFIR No. 0386/2021
PS : Punjabi Bagh
U/s:- 379/411 IPC
State Vs. Akhil @ Kapil

Date:- 16.07.2021

Present: None for the State.
IO/HC Pramod Kumar is present with case file.
Accused Akhil @ Kapil produced from PC.

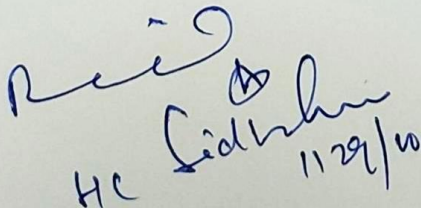
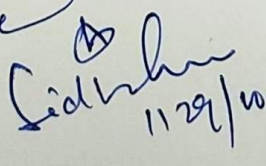
IO has filed an application for 14 days JC of the accused.

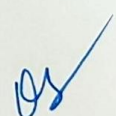
In view of the reasons stated in the application there are sufficient grounds that the accused may commit further offences, he may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

Therefore, the accused is remanded to judicial custody till 30.07.2021.

Accused be produced before the concerned Court/Duty
M.M. on 30.07.2021.

Copy of this order be given Dasti to I.O.


HC 
11/29/20


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
16.07.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

eFIR No. 09422/2021
PS – Paschim Vihar (West)
U/s – 379 IPC

16.07.2021

Present : None for the State.

IO/HC Umesh Kumar is present.

Accused Akhil present in court in another matter.

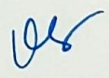
An application is moved by the IO / HC Umesh Kumar for interrogation of accused Akhil @ Kapil. Considering that the case property has been recovered from the accused in another matter, the application is allowed and IO is granted permission to interrogate the accused.

The accused is present in court in other matter. IO is allowed to interrogate the accused for 15 minutes.

If required after interrogation, IO may arrest the accused as per the applicable guidelines for fresh arrest.

Copy of the order be given dasti, as prayed.

Amul Copy



(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
16.07.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 530/2021
PS – Paschim Vihar (West)
U/s – 392/34 IPC

16.07.2021

Present : None for the State.

IO/SI Mahander Parkash is present.

An application is moved by the IO / SI Mahender Parkash for interrogation of accused Bobby @ Golu and Krishan @ Kishan. Considering that the disclosure statement has been made in another matter about the offence in the present case, the application is allowed and IO is granted permission to interrogate the accused on 19.07.2021.

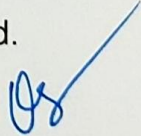
The accused is lodged at Tihar Jail in eFIR No. 018785/2021 U/s 379/411/34 IPC.

Jail Superintendent, Tihar Jail is directed to allow the IO to interrogate the accused as per rules on 19.07.2021.

If required after interrogation, IO may arrest the accused as per the applicable guidelines for fresh arrest and produce him within 24 hours before Court.

Copy of the order be given dasti, as prayed.

Copy received
by
SI Mahander Parkash


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
16.07.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR No. 467/2021
PS : Paschim Vihar (West)
U/s:- 304/34 IPC
State Vs. Pankaj Garg

Date:- 16.07.2021

Present: None for the State.
IO/SI Pardeep Kumar is present with case file.
Accused Pankaj Garg produced from PC.

IO has filed an application for 14 days JC of the accused.

In view of the reasons stated in the application there are sufficient grounds that the accused may induce, threat or promise to any person for acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Courts or to the police officers and to conduct proper investigation of the offence.

Ld. Counsel for the accused submits that accused is suffering from sleep apnea for the last five years and he needs C-PEP Machine daily for oxygen support during night. Ld. Counsel for the accused further submits that no medical documents is available today to support the above submission because there is no one present at home today to provide medical documents.

Considering the submission of the Ld. Counsel for the accused, this court directs the Jail Superintendent to allow the accused to carry his C-PEP Machine with himself in Judicial Custody.

The Jail Superintendent is also directed to provide medical support to the accused, if necessary for operation of C-PEP Machine.

one copy
received
by
SI Pardeep Kumar
16/07/2021

FIR No. 467/2021

PS : Paschim Vihar (West)

U/s:- 304/34 IPC

-2-

No bail application was filed on behalf of the accused.

Therefore, on perusal of the case file and the submission of the IO, the accused is remanded to judicial custody till 30.07.2021.

Accused be produced before the concerned Court/Duty M.M. on 30.07.2021.

Copy of this order be given Dasti to I.O.

(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
16.07.2021